

## THE GAUHATI HIGH COURT

## (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH) KOHIMA BENCH

Case No.: PIL(Suo Moto) 1/2021

1:IN-RE KOHIMA, NAGALAND

**VERSUS** 

1:THE STATE OF NAGALAND AND 4 ORS REPRESENTED BY THE CHIEF SECRETARY TO THE GOVT. OF NAGALAND AND CHAIRMAN OF THE NAGALAND STATE DISASTER MANAGEMENT AUTHORITY, NAGALAND

2:THE PRINCIPAL SECRETARY
HEALTH AND FAMILY WELFARE DEPARTMENT
NAGALAND
KOHIMA

3:THE PRINCIPAL DIRECTOR
HEALTH AND FAMILY WELFARE DEPARTMENT
GOVT. OF NAGALAND
NAGALAND
KOHIMA

4:THE DISTRICT TASK FORCE HEADED BY THE DEPUTY COMMISSIONER OF ALL THE DISTRICTS NAGALAND

5:THE CHIEF MEDICAL OFFICERS OF ALL THE DISTRICT NAGALAN

**Advocate for the Petitioner** :

**Advocate for the Respondent**: GOVT ADV NL

BEFORE HON'BLE MR. JUSTICE SONGKHUPCHUNG SERTO HON'BLE MR. JUSTICE S. HUKATO SWU

<u>ORDER</u>

Date: 16-06-2021

(S. Serto, J)

Heard Mr. K. Sema, learned Sr. Addl. Advocate General appearing for the State of Nagaland and Mr. N. Mozhui, learned counsel appearing for the respondents No. 2, 3 & 5. Both the learned counsel submits that the affidavits as required could not be filed today due to certain difficulties but they would surely do so within 2 to 3 days time. They also submitted that all the concerns shown by this Court in the order dated 24.05.2021 and the directions given therein have been taken care of by the respondents with their best ability. They also assured the Court that mass vaccination is going on colony wise and village wise and people are also coming forward to take vaccination.

Mr. N. Mozhui submits that testing facilities have been enhanced and are being made available at all the medical facilities in the districts and subdivision headquarters. The learned counsel also submits that vaccination to the service providers like taxi driver have been taken up and he is hopeful that the same would be completed soon.

Keeping in view the way how the virus is spreading we are of the view that regular testing and vaccination of shopkeepers including vegetable vendors should be taken up on priority basis.

Mr. N. Mozhui shall inform the Court as to what steps have been taken regarding this on the next date of hearing.

List this matter again on 23.06.2021.

Let a copy each of this order be made available to Mr. N. Mozhui,

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learned counsel for the respondents No. 2, 3 & 5 and Mr. K. Sema, learned Sr. Addl. Advocate General appearing for the State respondents through email.

Sd/-JUDGE Sd/-

**Comparing Assistant**